

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1165 of 2019**

**In the matter of:**

**Kari Venkateswarlu, Liquidator**

**....Appellant**

**Vs.**

**Keshan Trading Corporation**

**....Respondent**

**For Appellant: Ms. Kiran Kumar Patra and Soumya. R. Patra,  
Advocates**

**For Respondent: Mr. Krishna Kumar Singh and Mr. Gautam Singh,  
Advocates**

**ORDER**

**14.02.2020:** The learned Counsel for Liquidator states that in terms of Order dated 12<sup>th</sup> December, 2019 read with Order dated 27<sup>th</sup> January, 2020, the Appellant has filed documents with Diary No. 18829. The Appellant will file Affidavit in support of the documents filed and correctness of the said documents and also say whether or not there are any other documents with regard to the dispute raised.

List the appeal 'for admission (after notice)' on **13<sup>th</sup> March, 2020.**

**[Justice A.I.S Cheema]  
Member (Judicial)**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

ha/gc